

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD

O.As 21/168 & 21/169 of 2018

Date of order : 11.11.2019

Between:

O.A/21/168/2018

K JEEVAN REDDY,
S/o Late K Bhoomi Reddy,
Occ: Technical Officer 'A',
Aged: 59 years, R/o Flat No.505,
Maxs Alina Apartments,
Snehapuri Colony,
Road No.15, Hyderabad

Applicant

AND

1. The Union of India, represented by its Secretary to Government, Department of Defence, Ministry of Defence, New Delhi,
2. The Defence Research and Development Organisation, Ministry of Defence, DRDO Bhavan, Rajaji Marg, New Delhi,
3. The Defence Electronics Research Laboratory, DRDO, Hyderabad.

RESPONDENTS

O.A/21/169/2018

C RAMA RAO,
S/o Late C Narayana Rao,
Occ: Technical Officer 'A',
Aged: 59 years,
RCI, Hyderabad.

Applicant

AND

1. The Union of India, represented by its Secretary to Government, Department of Defence, Ministry of Defence, New Delhi,
2. The Defence Research and Development Organisation, Ministry of Defence, DRDO Bhavan, Rajaji Marg, New Delhi,
3. The Research Centre Imarat (RCI), DRDO, Hyderabad. Rep. by its Director.

RESPONDENTS

Counsel for applicant

: Mr. K B RAMANNA DORA

Counsel for respondents

: Mrs. K.Rajitha, Senior CGSC

C O R A M :

THE HON'BLE Mr. JUSTICE L.NARASIMHA REDDY, CHAIRMAN
THE HON'BLE MR. B V SUDHAKAR, MEMBER (A)

ORAL ORDER

(PER HON'BLE Mr. JUSTICE L.NARASIMHA REDDY, CHAIRMAN

In these OAs, applicants claim the relief in the form of a direction to respondents to implement Modified Assured Career Progression (for short MACP) scheme in their cases and to grant financial upgradation.

2. Respondents also filed the reply statement and the pleadings are complete.

3. Today, learned senior standing counsel for respondents placed before us, a copy of order dated 10.06.2019 through which applicants and other similarly situated were brought under the purview of MACP.

4. With this, the grievance of applicants stands redressed. Therefore, OAs are disposed of taking on record the copy of the proceedings dated 10.06.2019.

5. There shall be no order as to costs.

(B V SUDHAKAR)
MEMBER (A)

(JUSTICE L.NARASIMHA REDDY)
CHAIRMAN

vsn